

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
IB-23/ND/2022
IA-2896/2022

IN THE MATTER OF:
Smt. Saroj Bala Ruhil

... **Applicant/Petitioner**

Under Section: 94 of IBC, 2016

Order delivered on 18.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/RP : Adv. Pulkit Deora, Adv. Harsh Gurbani

For the Respondent : Adv. Meenakshi S

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2896/2022: Ld. Counsel appearing for the Respondent/Creditor in IB-23/ND/2022 objected to the admission of the petition, thus submitted that the Creditor was not given an advance copy of the Petition and the Debtor/PG has also not prepared a list of assets. In the wake, the Petitioner/PG is directed to provide the inventory of her assets/properties to the Creditor within one week from today. It is made clear that the Creditor would be entitled to have its independent verification of the assets of the Personal Guarantor, as the details of the assets of the Debtor/PG may have no bearing on the fate of the order to be passed under Section 100 of IBC, 2016.

List on 03.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)